

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 244 OF 2016 & IA NO. 523 OF 2016

AND

APPEAL NO. 245 OF 2016 & IA NO. 524 OF 2016

Dated : 31st August, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

APPEAL No. 244 OF 2016 & IA No. 523 OF 2016

In the matter of:

**Power Company of Karnataka Ltd. ... Appellant(s)
Vs.**

Maharashtra Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Appellant(s) : Mr. D.L. Chidananda

Counsel for the Respondent(s) : Ms. Ramni Taneja for R-2/MSEDCL
Ms. Ananya Mohan for R-3

APPEAL No. 245 OF 2016 & IA No. 524 OF 2016

In the matter of:

**Power Company of Karnataka Ltd. ... Appellant(s)
Vs.**

Maharashtra Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Appellant(s) : Mr. D.L. Chidananda

Counsel for the Respondent(s) : Ms. Ananya Mohan for R-4

ORDER

IA Nos. 523 of 2016 & 524 of 2016 (for exemption from filing certified copy of the impugned order) are allowed.

Learned counsel for respondent No.3 seeks three weeks more time to file reply. He may take steps to file the reply on or before

22.09.2017 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List these matters on **23.10.2017.**

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

ts/vt